



क्षेत्रीय कार्यालय—उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद  
Regional Office, U.P. Pollution Control Board, Ghaziabad  
Website- [www.uppcb.com](http://www.uppcb.com), e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : ..... १६३५ /NGT OA-549/19/2021

दिनांक ..... ०९-०३-२०२१

To,

The Registrar,  
The National Green Tribunal,  
Principal Bench,  
New Delhi.  
[E-mail- judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) & [ngt.filling@gmail.com](mailto:ngt.filling@gmail.com)

**Sub: Joint Committee report submitted in compliance of order dated 14-07-2020 passed by Hon'ble NGT, New Delhi in O.A. No. 549/2019 in the matter of Mahkar Singh Vs State of U.P.**

Respected Sir,

With reference to the above subject mentioned above, this is to inform you that in compliance of Hon'ble National Green Tribunal order dated 14.07.2020 in matter of O.A. No. 549/2019 in the matter of Mahkar Singh Vs State of U.P. Joint inspection of M/S Uppal Chadha Hi Tech Developers Pvt. Ltd. (Wave Hi-Tech Township), Ghaziabad was carried out by joint team constituted in compliance of Hon'ble NGT order dated 14.07.2020, the joint report is hereby submitted for kind perusal and necessary action please.

**Enclosure: Joint report.**

Yours Sincerely

Regional Officer

**Copy to:**

- 1- Member Secretary, U.P. Pollution Control Board, Lucknow for information.
- 2- Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
- 3- Law Officer-I, U.P. Pollution Control Board, Lucknow for information.
- 4- Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८  
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०

**Joint Committee report submitted in compliance of order dated 14-07-2020 passed by Hon'ble NGT, New Delhi in O.A. No. 549/2019 in the matter of Mahkar Singh Vs State of U.P.**

**1. Introduction**

Hon'ble NGT has passed following order on 14-07-2020 and relevant portion of order given at para 4 & 5 are reproduced below: -

4. "The report is incomplete and hypothetical and not factual. There is no verification of the allegation of illegal drawal of the ground water nor proposed action has been taken. It is stated that if there is illegal extraction, there is liability. On the other hand, it is stated that environmental compensation of Rs. 5 lakhs has been assessed.

5. In view of the conflicting observations, it appears to be necessary to have further independent report in the matter from a joint Committee comprising CPCB, Member Secretary, SEIAA, UP, State PCB, CGWA and District Magistrate, Ghaziabad. The nodal agency will be the State PCB for compliance."

A copy of Hon'ble NGT order dated 14-07-2020 is annexed as **Annexure 1**.

**2. Composition of Joint Committee constituted by Hon'ble NGT, Delhi.**

Joint Committee comprising CPCB, Member Secretary, SEIAA, UP, State PCB, CGWA and District Magistrate, Ghaziabad. The nodal agency will be the State PCB for compliance. The details of Joint Committee are as follows:

- a. District Magistrate Ghaziabad or Representative.
- b. Representative of Central Pollution Control Board, Delhi (Shri J.C. Babu, Sc. 'E')
- c. Representative of SEIAA, U.P. State (Shri Ajoy Kumar Mandal, Member SEAC)
- d. Representative of CGWB, Lucknow (Shri Jagdamba Prashad, Scientist D)
- e. U.P. Pollution Control Board, Ghaziabad- Nodal Agency

**3. Initiatives taken by U.P. Pollution Control Board (UPPCB):-**

In compliance of above said order, a meeting of the Joint Committee constituted by Hon'ble NGT was held on 25-02-2021 at Regional Office, U.P. Pollution Control Board (UPPCB), Ghaziabad to ascertain the facts of the case and discuss the issues for ensuring compliance as raised in the said order. Minutes of meeting held on 25-02-2021 is enclosed as **Annexure 2**.

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Main decisions taken in the aforesaid meeting are detailed below:

- a) As per report submitted by Forest department, proponent was fined Rs. 1,00,000/- due to violation found under The Uttar Pradesh Protection of Trees Act, 1976. Status of violations, action taken and present status of compliances is to be submitted by Forest department for perusal of the Committee.

**(Action required by Forest Department, Ghaziabad.)**

- b) Project proponent has been issued environmental clearance by SEIAA, U.P. vide letter dated 31-07-2014, Status of violations, action taken and present status of compliances is to be submitted by SEIAA, U.P. for perusal of the Committee.

**(Action required by SEIAA, U.P.)**

- c) Representative of CGWA informed that NOC for 31 existing bore wells and 14 proposed bore well was granted by CGWA on dated 08.05.2019 for drinking/domestic uses, which is valid up to 07-05-2021. Verification of compliance was done during joint inspection dated 19-09-2019 and report was submitted by Mr. Jagdamba Prashad, Sc.- D on 14-10-2019, in which it is mentioned that proponent has not installed flow meters in all energized tube wells and no piezometer is constructed in project area. In view of violation of NOC, recommendation to impose environmental compensation of Rs. 1,00,000/- was sent by Regional office, CGWB, Lucknow to CGWA, New Delhi, but no report and guideline /basis of such EC has been shared with joint committee. Committee requested CGWB to provide the background note for the basis/ guideline according to which recommendation of imposition EC of Rs. 1.0 lakh has been done with copies of necessary documents and report submitted in Hon'ble Tribunal in this regard. Further decision in the matter can be taken only after receiving all necessary documents by the Department.

**(Action required by CGWB)**

- d) Representative of CGWA also informed that at present, a new mechanism has been developed by U.P. Ground Water Department to take decision on proposals of new borewells and further action should be taken by competent authority accordingly. However, in present scope, Hon'ble Tribunal has mandated the Committee to ascertain

the basis of report of CGWB and make recommendations accordingly. It has been decided by the Committee that inclusion of UP Ground Water Department as member for further necessary action shall be done once approved by Hon'ble Tribunal.

- e) In view of above, the Committee has proposed joint inspection of the Project on 05/03/2021 with all members of the Committee and again reiterated that all necessary documents be circulated to all members by 01/03/2021.

*An e-mail was sent to all concerned departments seeking updated status reports, vide e-mail dated 27-02-2021. Response from concerned department awaited.*

**4. Visit made by Joint Committee:-**

As decided in the Joint Committee meeting held on 25.02.2021, a visit was made to M/S Uppal Chadha Hi Tech Developers Pvt. Ltd. (Wave Hi-Tech Township), Ghaziabad on 05-03-2021 by the Joint Committee to understand the issues comprising following officials: -

1. Shri J.C. Babu, Sc. 'E' Central Pollution Control Board, Delhi.
2. Shri Ajoy Kumar Mandal, Member SEAC, SEIAA, U.P.
3. Shri Jagdamba Prashad, Scientist D, CGWB, Lucknow.
4. Shri B.K. Singh, Assistant Environmental Engineer, U.P. Pollution Control Board, Ghaziabad.
5. Shri Anshul Sharma, Junior Engineer, U.P. Pollution Control Board Ghaziabad.

The District Magistrate or his representative could not participate in the aforesaid visit and authorized the Joint Committee members for field visit on 5<sup>th</sup> March, 2021. Based on the information provided by the project authorities and the verification of records, details are provided below:

The total project area of M/s Uppal Chadha Hi Tech Developers Pvt. Ltd (Wave Hi-Tech Township) is covered **4494.31 acres** area in **three phases**. The **first phase** of project area having an area **1671 acres**, comprised of sector 1 to 7, which is covered only in Ghaziabad district. The second phase having a project area of **2333 acres**, in which about 80% area is covered in G.B. Nagar district and rest of the area in Ghaziabad district. The third phase having an area **490.31 acres** covers almost equally in Ghaziabad and G.B. Nagar districts. As per information provided by the project proponent, total no of proposed units is 20280, total units constructed as on 05<sup>th</sup> March 2021 is 5777, Total units handed over to the customers 1150, occupancy is 912.

The facts to be verified by the Joint Committee are illegal cutting of trees, extraction of ground water and construction without Environmental Clearance for the project of M/s Uppal Chadha Hi Tech Developers Pvt. Ltd (Wave Hi-Tech Township).

Based on the records available with UPPCB (nodal agency) facts are detailed below:

- A. Illegal cutting of trees:** - As per the communication vide letter no. 2362/35-3 Ghaziabad, dated 08-11-2019 (**Annexure 3**), received from Forest Department, Ghaziabad by UPPCB, it was informed that "As per the Joint inspection dated 0n 19-09-2019 damage of trees/cutting/other damages has been found within the project site of M/s Uppal Chadha Hi Tech Developers Pvt. Ltd (Wave Hi-Tech Township) under The Uttar Pradesh Protection of Trees Act, 1976. Also, Forest Department, Ghaziabad vide aforesaid letter informed that notice dated 21.10.2019 has been issued under section 16 of The Uttar Pradesh Protection of Trees Act, 1976, directing the project proponent to comply with all the provisions under The Uttar Pradesh Protection of Trees Act, 1976 and to take approval from the department with any tree needs to be cut during development of the project. Further, Forest Department, Ghaziabad informed that in the year 2015, Shri Deepak Pathak, DGM and Shri Sudheer Arora, Project Manager working in the project were fined Rs.1,00,000/- in view of violation found under The Uttar Pradesh Protection of Trees Act, 1976." (**Annexure 4**). Project Proponent paid Rs. 1,00,000/- penalty to Forest Department on 20<sup>th</sup> June, 2015 (**Annexure5**).

The proponent also obtained permission for cutting of trees within the project site from the Forest Department, Ghaziabad vide letter dated 12-08-2016 (**Annexure 6**).

*However, Present Joint Committee is of the view that Forest Department, Ghaziabad should have been given facts with regard to the scenario of greenery before Start of the project and at present for ascertaining any cutting of trees/ plants within the project site. Forest Department, Ghaziabad may provide detailed assessment report covering total area of greenery before start of the project and at present and damage in greenery, if any.*

- B. Environmental Clearance obtained by M/s Uppal Chadha Hi Tech Developers Pvt. Ltd (Wave Hi-Tech Township):**

M/s Uppal Chadha Hi Tech Developers Pvt. Ltd (Wave Hi-Tech Township) Obtained Environmental Clearance from State Environment Impact Assessment Authority, U.P. vide letter no. 918/Parya/SEAC/2069/2013/IDCA(S), dated 31-07-2014 Copy enclosed as **annexure 7**.



**C. Consents obtained by M/s Uppal Chadha Hi Tech Developers Pvt. Ltd (Wave Hi-Tech Township) from UPPCB:-**

M/s Uppal Chadha Hi Tech Developers Pvt. Ltd (Wave Hi-Tech Township) has obtained consent to establish from UPPCB vide letter no. F82293/C-1/NOC/G-688/2011/8, dated 10-03-2011, which was further extended for 05 years vide letter no H12767/ C-1/NOC-688/2017, dated 29-11-2017. Copy annexed as **Annexure 8**.

M/s Uppal Chadha Hi Tech Developers Pvt. Ltd (Wave Hi-Tech Township) has obtained conditional consent to operate (water) from U.P. Pollution Control Board vide letter no. 51505/UPPCB/Ghaziabad (UPPCBRO)/CTO/water/Ghaziabad/ 2019, dated 17-03-2019 and consent to operate (air) vide letter no. 51648/UPPCB/Ghaziabad (UPPCBRO)/CTO/air/Ghaziabad/ 2019, dated 17-03-2020, which is valid up to 31-12-2020. Project proponent has submitted compliance report vide letter dated 02-09-2020 and also applied for renewal of CTO online dated 28-01-2021, which is under consideration of UPPCB. As per CTO 17-03-2020, total maximum domestic discharge permitted is 995 KLD treated through STP, which need to be re-assessed by UPPCB.

*Based on the verification of compliance to the condition of CTE/CTO and in view of violations observed by earlier Joint Committee inspection dated 19-09-2019, UPPCB has forfeited bank guarantee of Rs. 10 lakh, submitted by the project proponent.*

**D. Extraction of ground water: -**

As per Environmental Clearance obtained from SEIAA, U.P. vide letter no. Parya/SEAC/2069/2013/IDCA(S), dated 31-07-2014 by the project proponent, the total water requirement as 92144 KLD and fresh water requirement as 59581 KLD which will be sourced from Ghaziabad Development Authority.

As per the observation made by the officials of CGWA, Northern Region Lucknow, during the visit made on 15-02-2020 to 17-02-2020, out of 31 existing tube wells, only 25 tube wells could be located and 06 tube wells could not be located is the project site due to ongoing earthwork. As per the information provided by the project authorities, presently, there are 36 tube wells out of which 11 tube wells are operational (presently used only 07



tube wells for domestic water supply within the project) and 25 tube wells are temporarily closed /capped. A copy of the layout showing the location details of tube wells presently in operation and tube wells temporarily closed or capped is annexed as **Annexure 9**.

Upon receipt of online **Application dated 27-09-2017 from** the proponent M/s Uppal Chadha Hi Tech Developers Pvt. Ltd (Wave Hi-Tech Township), Central Ground Water Authority has granted NOC on **08.05.2019 vide NOC no. CGWA/NOC/INF/ORIG/2019/5258**, which is valid up to **07.05.2021 (Annexure 10)**. This NOC was issued only for the project area which is covered under vill. - Dasna Dehat, Block- Rajapur, Ghaziabad district for ground water abstraction of 38772 m<sup>3</sup>/ day or 14151780 m<sup>3</sup>/ year through 31 number of existing tube wells and 14 new proposed tube wells. As informed by the project authorities during the visit on 05.03.2021, out of 11 tube wells, only 07 tube wells are operational at present for drinking and domestic water supply to the residents in Wave City project area. Daily ground water abstraction data recorded from log book of 07 number of operational tube wells as 1089.34 m<sup>3</sup>/ day (**Annexure - 11** ). Photographs taken by the present Joint Committee on 05-03-2021 during the visit to project site is annexed (**Annexure-12**).

A penalty of Rs.1,00,000/- (Rupees One Lakh) has been imposed by The Member Secretary, CGWA, New Delhi vide show cause notice dated 04-08-2020 (**Annexure 13**), in exercise of powers conferred under Section 15 of the Environment (Protection) Act, 1986, read with the paragraph 2(ii) of the notification of the Government of India in the Ministry of Environment and Forests vide S.O. 38(E) dated 14<sup>th</sup> January, 1997, for non-compliance to the conditions of said NOC on the basis of joint inspection report carried out on 19.09.2019 by representatives of CGWA, UPPCB and U.P. Forest Deptt. in view of violation of conditions of NOC related to installation of digital flow meters, construction of piezometers etc., and for not maintaining water consumption record during construction phase of the project. Accordingly, Project Proponent has deposited penalty of Rs 1,00,000/- (Rupees One Lakh) in favor of DDO, CGWB, NR Lucknow vide letter dated 03.09.2020 and same



was deposited to PAO CGWB Faridabad through challan on 21.09.2020 (Challan no 24).  
Copy of same is enclosed as **Annexure-14**.

*From the observations of CGWA teams in the past, it is evident that the project proponent (M/s Uppal Chadha Hi Tech Developers Pvt. Ltd. (Wave Hi-Tech Township), Ghaziabad was having 31 existing tube wells (No evidence could be shown by the proponent with respect to commissioning of these existing tube wells) and also proposed 14 new tube wells (evidence of commissioning could be shown in respect of 11 tube wells, copy enclosed at Annexure-15) for which CGWA granted NOC for abstraction of ground water on 08.05.2019. There is a need to ascertain the total water consumption from the construction phase to till date for the purpose of assessment of environmental compensation for illegal abstraction of ground water, which are awaited from the project proponent. In view of the above, this Joint Committee may be granted two months' time from the date of receipt of complete information from the project proponent for assessment of environmental compensation in compliance to Hon'ble NGT orders passed in OA No. 549 of 2019 in the matter of Mahkar Singh Vs State of U.P.*

AM







Item No. 09

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 549/2019

Mahakar Singh

Applicant(s)

Versus

State of Uttar Pradesh

Respondent(s)

Date of hearing: 14.07.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER  
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Respondent: Mr. Daleep Dhyani, Advocate for UPPCB  
Mr. A.K. Prasad, Advocate for CGWA

**ORDER**

1. A report was sought from the Central Ground Water Authority (CGWA), Chief Conservator of Forest/Conservator of Forest, Ghaziabad and Uttar Pradesh Pollution Control Board (UPPCB) with reference to the allegation of illegal cutting of trees, extraction of ground water and construction without Environmental Clearance for the project of **Wave City at Ghaziabad and High Tech City at NOIDA by Real Estate Developers.**

2. The matter was considered by the Tribunal on 16.01.2020 in the light of the report dated 23.11.2019. Since several deficiencies were noticed, the Tribunal observed:

***"We find that though there are several deficiencies in compliance of conditions imposed by the CGWB while granting NOC for ground water extraction, the CGWB has failed to take necessary action even after the deficiencies have come to their notice. Since such situation is happening in number of cases, it is necessary to require presence of the CEO of the CGWA to ensure that there is effective monitoring mechanism to remedy such violations without which the regulatory functions entrusted to the CGWA will have no meaning."***

3. In view of the above, an affidavit has been filed by the CGWA on 27.02.2020 *inter-alia* stating that M/s Uppal Chadha Hi Tech Developers Pvt. Ltd. (Wave Hi Tech Township) is liable to pay environmental compensation for unauthorized ground water extraction (if any done) for construction purposes during the period from the date of sanction of the project/commencement of construction to the date of completion of construction/ handing over of the possession. The area in question falls in over exploited area and ground water can be extracted only for drinking and domestic usage.

4. The report is incomplete and hypothetical and not factual. There is no verification of the allegation of illegal drawal of the ground water nor proposed action has been taken. It is stated that if there is illegal extraction, there is liability. On the other hand, it is stated that environmental compensation of Rs. 5 lakhs has been assessed.

5. In view of the conflicting observations, it appears to be necessary to have further independent report in the matter from a joint Committee comprising CPCB, Member Secretary, SEIAA, UP, State PCB, CGWA and District Magistrate, Ghaziabad. The nodal agency will be the State PCB for compliance.

Let such report be furnished within three months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

A copy of this order be sent to CPCB, Member Secretary, SEIAA, UP, State PCB, CGWA and District Magistrate, Ghaziabad by e-mail.

List for further consideration on 27.11.2020.

Adarsh Kumar Goel, CP

S. P. Wangdi, JM

Dr. Satyawan Singh Garbyal, EM

Dr. Nagin Nanda, EM

July 14, 2020  
Original Application No. 549/2019  
A

**Minutes of meeting held on dated 25.02.2021 at Regional Office, UPPCB, Ghaziabad in the matter of OA No. 549/2019 Mahakar Singh Vs State of U.P.**

Hon'ble National Green Tribunal in O.A. 549/2019, Mahakar Singh Versus State of Uttar Pradesh had passed following orders on 14-07-2020

*".....The report is incomplete and hypothetical and not factual. There is no verification of the allegation of illegal drawal of the ground water nor proposed action has been taken. It is stated that if there is illegal extraction, there is liability. On the other hand, it is stated that environmental compensation of Rs. 5 lakhs has been assessed.*

*5. In view of the conflicting observations, it appears to be necessary to have further independent report in the matter from a joint Committee comprising CPCB, Member Secretary, SEIAA, UP, State PCB, CGWA and District Magistrate, Ghaziabad. The nodal agency will be the State PCB for compliance. ...."*

A review meeting of the Joint Committee constituted vide above mentioned order was held on 25.02.2021 at Regional Office, UPPCB, Ghaziabad to ascertain the facts of the case and discuss the issue for compliance as raised in the said order. The meeting was attended by following participants: -

1. Shri J.C. Babu, Sc. 'E' Central Pollution Control Board, Delhi.
2. Shri Ajoy Kumar Mandal, Member SEAC, SEIAA, U.P.
3. Mr. P.K. Tripathi, Scientist D, Head of Deptt., CGWB, Lucknow (Via Video Conferencing)
4. Mr. Jagdamba Prashad, Scientist D, CGWB, Lucknow (Via Video Conferencing)
5. Shri Utsav Sharma, Regional Officer, U.P. Pollution Control Board Ghaziabad.
6. Shri B.K. Singh, Assistant Environmental Engineer, U.P. Pollution Control Board Ghaziabad.
7. Shri Anshul Sharma, Junior Engineer, U.P. Pollution Control Board Ghaziabad.

The meeting started with formal introduction of participants and was followed by brief overview of the matter. Firstly, State Board's representatives apprised the members of the original complaint, and subsequent orders passed by Hon'ble Tribunal. First order in the said matter was passed by Hon'ble Tribunal on 13.08.2019. Operative portion of the said order is as below: -

1. Application was registered based on a complaint received in Hon'ble NGT, New Delhi, in which allegation was against illegal cutting of trees, extraction of ground water and construction without Environmental Clearance for the project of Wave City at Ghaziabad and High-Tech City at NOIDA by Real Estate Developers.

2. Hon'ble NGT has passed following order on dated 13-08-2019: -

“.....Let the Central Ground Water Authority (CGWA), Chief Conservator of Forest/Conservator of Forest, Ghaziabad and Uttar Pradesh Pollution Control Board (UPPCB) look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to this Tribunal within one month from the date of receipt of copy of this order by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in). The UPPCB will be the nodal agency for coordination and compliance...”

3. In compliance of above said order, joint committee comprising of CGWB, UPPCB and Forest department visited the site in question on dated 19-09-2019. As per the report submitted by CGWB, proponent has not complied with the conditions of NOC which has been granted by CGWA vide letter dated 17-05-2019, (copy enclosed as **Annexure 1**)

4. Project proponent has been issued environmental clearance by SEIAA, U.P. vide letter dated 31-07-2014 (copy enclosed as **Annexure 2**) and CTE from U.P. Pollution Control Board, Lucknow vide letter dated 10-03-2011(copy enclosed as **Annexure 3**), which was renewed on dated 29-11-2018 (copy enclosed as **Annexure 4**) for a period of 05 years. As per joint report, unit has not complied with the conditions imposed in CTE and EC.

5. Bank Guarantee

6. District administration, on recommendation of UPPCB, Ghaziabad, has imposed environmental compensation of Rs. 5,00,000/- and EC of Rs. 50,000/- against the RMC plant for uncontrolled dust emissions generated from construction site, which was submitted by unit on dated 18-02-2020.

7. As per the report of Forest Department, Ghaziabad, no damage of trees/cutting/other damages has been found under section 16 of The Uttar Pradesh Protection of Trees Act, 1976 during present inspection. Forest department vide notice dated 21.10.2019 has issued directions to the proponent to comply with all the 3 provisions under The Uttar Pradesh Protection of Trees Act, 1976 and to take approval from the department with any tree needs to be cut during development of the project. However, in year 2015, Shri Deepak Pathak, DGM and Shri Sudheer Arora, Project Manager working in this project were fined Rs. 1,00,000/- due to violation found under The Uttar Pradesh Protection of Trees Act, 1976. Copy of report submitted by Forest deptt. is annexed as **Annexure 5**.

8. Further, on dated 16-01-2020, Hon'ble NGT has passed following order: -

*“.... During the hearing we are informed that though initially there was a recommendation to reject the consent to operate application for the STP, the State PCB may now give the consent subject to suitable conditions.*”

*In view of the observations of the CGWB, Forest Department and the State PCB, further remedial actions may be taken which may be overseen by the State PCB and a further compliance report filed before the next date at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in).*

*We find that though there are several deficiencies in compliance of conditions imposed by the CGWB while granting NOC for ground water extraction, the CGWB has failed to take necessary action even after the deficiencies have come to their notice. Since such situation is happening in number of cases, it is necessary to require presence of the CEO of the CGWA to ensure that there is effective monitoring 5 mechanism to remedy such violations without which the regulatory functions entrusted to the CGWA will have no meaning."*

9. In compliance of order dated 16-01-2020, UPPCB has filed compliance report on dated 13-07-2020, in which UPPCB has submitted that on the basis of recommendation sent by Regional Office, UPPCB, Ghaziabad, bank guarantee of Rs. 10 lakh was forfeited by Board against violation of conditions mentioned in CTE and EC and conditional CTO was granted on dated 17.03.2020 (copy enclosed as **Annexure 6**).
10. An affidavit has been filed by the CGWA on 27.02.2020 inter-alia stating that M/s Uppal Chadha Hi Tech Developers Pvt. Ltd. (Wave Hi Tech Township) is liable to pay environmental compensation for unauthorized ground water extraction (if any done) for construction purposes during the period from the date of sanction of the project/commencement of construction to the date of completion of construction/ handing over of the possession. The area in question falls in over exploited area and ground water can be extracted only for drinking and domestic usage.

In view of above discussion and directions of Hon'ble Tribunal, the Committee has decided compliance on following points by 01/03/2021:

- a) As per report submitted by Forest department, proponent was fined Rs. 1,00,000/- due to violation found under The Uttar Pradesh Protection of Trees Act, 1976. Status of violations, action taken and present status of compliances is to be submitted by Forest department for perusal of the Committee.

**(Action required by Forest Department, Ghaziabad.)**

- b) Project proponent has been issued environmental clearance by SEIAA, U.P. vide letter dated 31-07-2014, Status of violations, action taken and present status of compliances is to be submitted by SEIAA, U.P. for perusal of the Committee.

**(Action required by SEIAA, U.P.)**

- c) Representative of CGWA informed that NOC for 31 existing bore wells and 14 proposed bore well was granted by CGWA on dated 17-05-2019 for drinking/domestic uses, which is valid up to 07-05-2021. Verification of compliance was done during joint inspection dated 19-09-2019 and report was submitted by Mr. Jagdamba Prashad, Sc.- D on 14-10-2019, in which it is mentioned that proponent has not installed flow meters in all energized tube wells and no piezometer is constructed in project area. In view of violation of NOC, recommendation to impose environmental compensation of Rs. 1,00,000/- was sent by Regional office, CGWB, Lucknow to CGWA, New Delhi, but no report and guideline /basis of such EC has been shared with joint committee. Committee requested CGWB to provide the background note for the basis/ guideline according to which recommendation of imposition EC of Rs. 1.0 lakh has been done with copies of necessary documents and report submitted in Hon'ble Tribunal in this regard. Further decision in the matter can be taken only after receiving all necessary documents by the Department.

**(Action required by CGWB)**

- d) Representative of CGWA also informed that at present, a new mechanism has been developed by U.P. Ground Water Department to take decision on proposals of new borewells and further action should be taken by competent authority accordingly. However, in present scope, Hon'ble Tribunal has mandated the Committee to ascertain the basis of report of CGWB and make recommendations accordingly. It has been decided by the Committee that inclusion of UP Ground Water Department as member for further necessary action shall be done once approved by Hon'ble Tribunal.
- e) In view of above, the Committee has proposed joint inspection of the Project on 05/03/2021 with all members of the Committee and again reiterated that all necessary documents be circulated to all members by 01/03/2021.

Meeting ended with vote of thanks.



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## कार्यालय प्रभागीय निदेशक सामाजिक वानिकी प्रभाग, गाजियाबाद।

(वन विला, सैक्टर-23, संजयनगर, गाजियाबाद)

पत्रांक 362 / 35-3 दिनांक, गाजियाबाद,

08 नवम्बर, 2019।

सेवा में,

क्षेत्रीय अधिकारी

उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।

विषय :- मा० एन०जी०टी० नई दिल्ली में योजित ओ०ए० संख्या-549/2019 मेहकार सिंह बनाम स्टेट ऑफ यू०पी० में पारित आदेश दिनांक 13.08.2019 के अनुपालन के सम्बन्ध में।

सन्दर्भ:- आपका कार्यालय पत्रांक 3403/NGT OA 549/19/2019/88 दिनांक 12.09.2019

विषयांकित ओ०ए० सं० 549/2019 मेहकार सिंह बनाम स्टेट ऑफ यू०पी० में मा० एन० जी०टी० के आदेश दिनांकित 13.08.2019 के अनुपालन में मै० उप्पल चडढा हाईटेक डवलपर्स प्रा० लि०, 757 डासना काजीपुरा मोड., एन०एच०-24, जनपद गाजियाबाद के भौगोलिक सीमान्तगत स्थित वेव सिटी प्रोजेक्ट का संयुक्त स्थलीय निरीक्षण क्षेत्रीय वनाधिकारी, गाजियाबाद रेंज, गाजियाबाद द्वारा सी०जी०डब्लू०ए०, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद एवं प्रभागीय वनाधिकारी, गौतमबुद्ध नगर द्वारा नामित प्रतिनिधि के साथ दिनांक 19.09.2019 को, आपके कार्यालय पत्रांक सं० 3403/NGT OA 549/19/2019/88 दिनांक 12.09.2019 के क्रम में, किया गया। उन्होने रिपोर्ट दी गयी है कि उपर्युक्त उल्लिखित प्रोजेक्ट स्थल में मै० उप्पल चडढा हाईटेक डवलपर्स प्रा० लि०, द्वारा उ०प्र० वृक्ष संरक्षण अधिनियम 1976 के अन्तर्गत पातन हेतु प्रतिबन्धित प्रजातियों के किसी वृक्ष का पातन/शाखा तरासी/अन्य कोई क्षति नहीं की गयी है। उक्त प्रोजेक्ट के निस्पादन में भविष्य में किसी वृक्ष का अवैध पातन ना हो सके इसीलिए मै० उप्पल चडढा हाईटेक डवलपर्स प्रा० लि०, को उ०प्र० वृक्ष संरक्षण अधिनियम 1976 की धारा 16 के अन्तर्गत नोटिस दिनांकित 21.10.2019 निर्गत की गयी है कि वह वेव सिटी प्रोजेक्ट के निस्पादन के दौरान वृक्षों का पातन/शाखा तरासी/अन्य कोई क्षति न करें, यदि प्रोजेक्ट के निस्पादन में किसी वृक्ष द्वारा बाधा पहुँचना पाया जाये तो उ०प्र० वृक्ष संरक्षण अधिनियम 1976 के अन्तर्गत सक्षम प्राधिकारी से लिखित अनुज्ञा उनके द्वारा प्राप्त कर ली जाये।

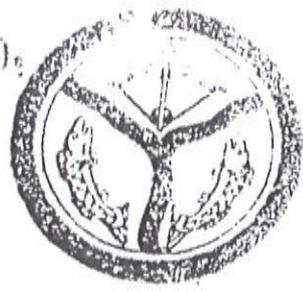
यहाँ यह भी अवगत कराना है कि श्री दीपक पाठक, डी०जी०एम० एवं श्री सुधीर अरोडा, प्रोजेक्ट मैनेजर, वेव सिटी, कार्यालय एन० एच०-24 वाईपास काजीपुरा, गाजियाबाद के विरुद्ध उ०प्र० वृक्ष संरक्षण अधिनियम 1976 का उल्घन करने पर दिनांक 08.05.2015 को रेंज केस सं० 22/2015-16 निर्गत किया था जिसमें प्रशमन शुल्क 1,00,000/- (रु एक लाख) ई-3 सं०-2310/71 दिनांक 20.06.2015 द्वारा वसूल किया जा चुका है।

रिपोर्ट सूचनार्थ एवं आवश्यक कार्यावाही हेतु प्रेषित।

प्रभागीय निदेशक  
सामाजिक वानिकी प्रभाग,  
4- गाजियाबाद।

आदि- अन्तर्गत धारा 26/36 इन्डियन फारेस्ट गैज

दोपत, पाठक (डी०सी०एम०)  
कॉमि० वेव सिटी एम 24 मर्चु कि०पी०  
26 दोंभी ( हापुड वाईपाल मार्ग )  
निकर काजीपुरा मोड  
स्थान - मसूरी जनपद- गाजियाबाद



कॉमि० वेव सिटी एम 24 मर्चु कि०पी०  
मसूरी जनपद- गाजियाबाद

आपको बजरिये नोटिस इतिका दी जाती है कि आपके खिलाफ बायत डिल्ली- हापुड वाईपाल मार्ग कि०पी० 26 R 15 पर अवैध रूप से छे करे वृक्षो को डी०सी०पी०एम० द्वारा उखड़वाकर कर नष्ट करने का जुर्म आग्रद हुआ है।

अतः आप व तारीख 18-5-2015 व समय प्रातः 11 बजे व मुकाम कॉमि० वेव सिटी एम 24 मर्चु कि०पी० को हाजिर अपना ध्यान व सचेत दे कि क्यों न उक्त जुर्म के सि नसिले मे आपके खिलाफ मुकदमा अन्तर्गत धारा वृक्ष खरखण अधिनियम 1926 का० में कायल किया जावे। की धारा 4 व 10 के अन्तर्गत

दि आप उक्त मुताबिक हाजिर न आवें तो समझा जाय कि आपको अवैध जुर्म वसूली है और बाद कायेंदाही मुकदमा आपका कोई उजर काबिल समाप्त न होगा।

पता :- कार्पोरल वन क्षेत्राधिकारी  
निकर ग्रीन फील्ड पब्लिक स्कूल  
सै०-23 संजम नगर गाजियाबाद

R.C.N.- 22/2015-16

13/5/2015  
क्षेत्रीय वन अधिकारी  
गाजियाबाद

क्षेत्रीय वन अधिकारी  
गाजियाबाद





ई-3 वन विभाग मेरठ क्षेत्र उत्तर प्रदेश  
 गाजियाबाद वन प्रभाग नं. 2310

सां वां वन विभाग 20/01  
 श्री श्रीपक पाठक डी.जी.एम. सुधीर अरोडा प्रोजेक्ट मैनेजर  
 वित सिटी मार्ग N-424 बॉटलिंग कार्पोरेशन गाजियाबाद  
 से मुबलिंग रुपये 1,00,000/- के (कैपमो एक लाख मात्र)  
 बाबत R.C. No.-22/2015-16 का प्राप्त किये।

प्रतिकर

दिनांक 20/6/2015

वन अधिकारी

किया गया-

पत्रांक 452 /22-1,दिनांक, 12/8/ 2016 ।

सेवा में,

श्री ब्रजेश बिष्ट,  
पुत्र श्री डी0एस0बिष्ट,  
प्राधिकृत हरताक्षरी वारते कंपनी उप्पल चड़्ढा डेवलपर्स प्रा0लि0,  
प्लॉट संख्या-757 काजीपुरा मोड़,  
एन0एच0 24 डारना,  
तहसील व जिला गाजियाबाद ।

विषय:- पेड काटने की अनुमति ।

सन्दर्भ:- आपका आवेदन पत्र

आपके उक्त आवेदन पत्र के कम में वन क्षेत्राधिकारी गाजियाबाद रेंज के पत्र सं0 43/22-1 दिनांक 12.08.2016 द्वारा किये गये छपान एवं उपरोक्त आवेदन पत्र पर अंकित वन क्षेत्राधिकारी, गाजियाबाद की जांच आख्या/संस्तुति के आधार पर आपकी कंपनी की निजि भूमि खसरा सं0-264 ,262 ,291 ,384 ,88, 357, 314, 324, 85, 63, 70, 39, 2, 1, 9, 16, 124 एवं 145 तहसील व जिला गाजियाबाद में 46 विभिन्न प्रजातियों के वृक्षों के निर्माण कार्य में बाधक होने के कारण पातन की अनुमति उत्तर प्रदेश वृक्ष संरक्षण अधिनियम 1976 यथा संशोधित) के आधार पर निम्नवत् दी जाती है।

पातन अनुज्ञा जारी किये गये वृक्षों का विवरण निम्नवत् है:-

क0 सं0	किस्म पेड	पेडों की संख्या डे0मी0व्यास सेमी0 में										कुल योग	अभ्युक्ति	
		0-1	1-2	2-3	3-4	4-5	5-6	6-7	7-8	8-9	9से ऊपर			
1	शहतूत	0	04	19	04	0	0	0	0	0	0	0	27	टाउनशिप भवन निर्माण कार्य में बाधक होने के कारण
2	शीशम	04	01	08	02	02	0	0	0	0	0	17		
3	नीम	0	0	02	0	0	0	0	0	0	0	02		
योग		04	05	29	06	02	0	0	0	0	0	46		

सुरक्षित वृक्षों का विवरण

क0 सं0	किस्म पेड	पेडों की संख्या डे0मी0व्यास सेमी0 में										कुल योग
		0-1	1-2	2-3	3-4	4-5	5-6	6-7	7-8	8-9	9 से ऊपर	
1	नीम	0	0	09	0	0	0	0	0	0	0	09
2	शहतूत	0	08	02	0	0	0	0	0	0	0	10
3	शीशम	0	02	0	0	0	0	0	0	0	0	02
4	गूलर	0	0	0	01	0	0	0	01	0	0	02
5	रेहटा	0	01	0	0	0	0	0	0	0	0	01
योग		0	11	11	01	0	0	0	01	0	0	24

- 1-उपरोक्त 46वृक्षों का कटान परमिट जारी होने की तिथि से (20 दिन) बीस दिन के अन्दर पूरा हो जाना चाहिये
- 2-काटे गये पेड के स्थान पर 92 नए पेड अपनी सुविधानुसार लगाने होंगे ।
- 3-लगाये गये पौधों की सुरक्षा व क्षतिपूर्ति क्षेत्रीय वनाधिकारी गाजियाबाद के निर्देशन पर अपने व्यय पर करनी होगी।
- 4-उपरोक्त के अलावा कोई अन्य पेड काटे नहीं किये जायेगे।
- 5- किसी प्रकार के आदेशों के उल्लंघन स्वरूप सभी क्षति व्यय आपसे वसूल कर लिया जायेगा।
- 6- अभिवहन शुल्क गाजियाबाद रेंज की ई-3 सं0 16/2470 दिनांक 09.08.2016 से प्राप्त। अन्य सभी नियमों का पालन करें।
- 7- जमानत एन0एस0सी0 संख्या-2010021994 दिनांक 10.08.2016 रू0 10000/-प्राप्त।

प्रभागीय निदेशक,  
सामाजिक वानिकी प्रभाग,  
गाजियाबाद

पत्रांक / दिनांकित ।

1. प्रतिलिपि जिलाधिकारी गाजियाबाद को सूचनार्थ प्रेषित ।
2. प्रतिलिपि वरिष्ठ पुलिस अधीक्षक गाजियाबाद को सूचनार्थ प्रेषित ।
3. प्रतिलिपि तहसीलदार गाजियाबाद को सूचनार्थ प्रेषित ।
4. प्रतिलिपि राजि अधिकारी गाजियाबाद को सूचनार्थ प्रेषित एवं नियमानुसार निकासी दी जाये तथा कटान अवधि के बाद इस बात का प्रमाण-पत्र प्रस्तुत करें कि उक्त में कोई अन्य वृक्ष नहीं कटा है।
5. प्रतिलिपि थाना प्रभारी थाना मसूरी, जिला गाजियाबाद को सूचनार्थ प्रेषित।

प्रभागीय निदेशक,  
सामाजिक वानिकी प्रभाग,  
गाजियाबाद

The facts to be verified by the Joint Committee are illegal cutting of trees, extraction of ground water and construction without Environmental Clearance for the project of M/s Uppal Chadha Hi Tech Developers Pvt. Ltd (Wave Hi-Tech Township).

Based on the records available with UPPCB (nodal agency) facts are detailed below:

- A. Illegal cutting of trees:** - As per the communication vide letter no. 2362/35-3 Ghaziabad, dated 08-11-2019 (**Annexure 3**), received from Forest Department, Ghaziabad by UPPCB, it was informed that "As per the Joint inspection dated 0n 19-09-2019 damage of trees/cutting/other damages has been found within the project site of M/s Uppal Chadha Hi Tech Developers Pvt. Ltd (Wave Hi-Tech Township) under The Uttar Pradesh Protection of Trees Act, 1976. Also, Forest Department, Ghaziabad vide aforesaid letter informed that notice dated 21.10.2019 has been issued under section 16 of The Uttar Pradesh Protection of Trees Act, 1976, directing the project proponent to comply with all the provisions under The Uttar Pradesh Protection of Trees Act, 1976 and to take approval from the department with any tree needs to be cut during development of the project. Further, Forest Department, Ghaziabad informed that in the year 2015, Shri Deepak Pathak, DGM and Shri Sudheer Arora, Project Manager working in the project were fined Rs.1,00,000/- in view of violation found under The Uttar Pradesh Protection of Trees Act, 1976." (**Annexure 4**). Project Proponent paid Rs. 1,00,000/- penalty to Forest Department on 20<sup>th</sup> June, 2015 (**Annexure-5**).

The proponent obtained <sup>the</sup> permission for cutting of trees within the project site from the Forest Department, Ghaziabad vide letter dated 12-08-2016 (**Annexure 6**).

*However, Present Joint Committee is of the view that Forest Department, Ghaziabad should have been given facts with regard to the scenario of greenery before Start of the project and at present for ascertaining any cutting of trees/ plants within the project site. Forest Department, Ghaziabad may provide detailed assessment report covering total area of greenery before start of the project and at present and damage in greenery, if any.*

- B. Environmental Clearance obtained by M/s Uppal Chadha Hi Tech Developers Pvt. Ltd (Wave Hi-Tech Township):**

M/s Uppal Chadha Hi Tech Developers Pvt. Ltd (Wave Hi-Tech Township) Obtained Environmental Clearance from State Environment Impact Assessment Authority, U.P. vide letter no. 918/Parya/SEAC/2069/2013/IDCA(S), dated 31-07-2014 by ~~M/s Uppal Chadha Hi Tech Developers Pvt. Ltd (Wave Hi-Tech Township)~~. Copy enclosed as **annexure 7**.

4

- (xxi) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- (xxii) Use of glass may be reduced by up to 40% to reduce the electricity consumption & load on air-conditioning. If necessary, use high quality double glass with special reflective coating in windows.
- (xxiii) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
- (xxiv) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all airconditioned spaces while it is aspirational for non-airconditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- (xxv) The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc.
- (xxvi) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
- (xxvii) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.

#### Operation Phase

- i) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the SEIAA before the project is commissioned for operation. Treated affluent emanating from STP shall be recycled/reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Discharge of unused treated affluent shall conform to the norms and standards of the Uttar Pradesh Pollution Control Board. Necessary measures should be made to mitigate the odour problem from STP.
- ii) The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry / inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- iii) Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Uttar Pradesh Pollution Control Board.
- iv) Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- v) The green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.
- vi) Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
- vii) Rain water harvesting for roof run- off and surface run- off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The borewell for rainwater recharging should be kept at least 5 mts. above the highest ground water table.
- viii) The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.
- ix) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should



Annexure 7

Registered

# State Level Environment Impact Assessment Authority, Uttar Pradesh

## Directorate of Environment, U.P.

Dr. Bhim Rao Ambedkar Paryavaran Parisar  
Vineet Khand-1, Gomti Nagar, Lucknow -226 010  
Phone : 91-522-2300 541, Fax : 91-522-2300 543  
E-mail : doeuplko@yahoo.com  
Website : www.seiaaup.com

Ref.: 918/Parya/SEAC/2069/2013/JDCA(S)

Date: 31 July, 2014

To,

Sri Rakesh Garg (Director)  
M/s Uppal Chaddha Hi-tech Developers Pvt. Ltd.  
33, Community Centre, New Friends Colony,  
New Delhi-110065

Sub: Regarding Environment Clearance for the proposed revision in "Wave Hi Tech Township", (Expansion) at Vill-Mehrauli, Shahpur Bamheta, duriyai, Dasna, Sadiqpur/Qazipur, Bayana, aiphal & Expansion in Vill-Arifpur, Sadat Nagar Iqia & Inayatpur, Talabpur, Kachhehra, Warisabad, Dujana & Girdharpur, Ghaziabad, U.P.

Dear Sir,

Please refer to undated letter received in this office on 01/10/2013 addressed to the Secretary SEAC, Directorate of Environment, Lucknow. The SEAC considered the matter in its meeting held on 03/10/2013. The case was presented by the consultant M/s Perfect Enviro Solution Pvt. Ltd. along with the project proponent. The proponent, through the documents submitted and presentation made, informed the SEAC that:-

1. The revision in environment clearance is sought for Wave Hi Tech Township at village Mehrauli, Shahpur Bamheta, Duriyai, Dasna, Sadiqpur/Qazipur, Bayana, Naiphai and Expansion in villages - Arifpur, Sadat Nagar Iqia & Inayatpur, Talabpur, Kachhehra, Warisabad, Dujana & Girdharpur Ghaziabad, Uttar Pradesh.
2. The built up area as 51578130.39 sqmt, the total land area as 4494.31 Ha have been proposed.
3. Provision for plots, EWS/LIG plots, Group housing, Industrial area, Commercial complex, Educational, Medical, Community and other Recreational activities have been proposed. The revised project details are as below:
4. The Plot area of Residential plots will be 2236174 sqm & Built up area will be 10733635.2 sqm.
5. The Plot area of EWS/LIG will be 54107.51 sq m and Built up area will be 292180.554 sq m.
6. The Plot area of Residential group housing will be 4516257 sqm and Built up area will be 24387787.8 sq m.
7. The Plot area of Public and Semi Public areas will be 1694410.796 sq m and Built up area will be 4913791.31 sq m.
8. The Plot area of Commercial and Office areas will be 1719704.134 sq m and Built up area will be 9286402.323 sq m.
9. The Plot area of Industrial area will be 1091296.222 sq m and Built up area will be 1309555.467 sq m
10. The Plot area of Recreational area will be 545648.1112 sq m and Built up area will be 654777.7335 sq m.
11. The total water requirement as 92144 KLD and fresh water requirement as 59581 KLD which will be sourced from Ghaziabad Development Authority.
12. 73249 KLD waste water to be generated which will be treated in 60 number of STP capacity of 88 MLD has been proposed.



13. The 354 MTPD municipal waste, 4 liter/day used oil and 8 Kg per day E-waste is estimated to be generated.
14. The energy requirement 822 MW is estimated which will be met through the UPPCL. The backup power will be provided by 17 DG Sets (14 x 400 KVA, 2 x 750 KVA, 1 x 1500 KVA).
15. Parking norms as Ghaziabad Development Authority shall be followed.
16. 143053 Cum volume of water for RWH during peak hours and 4494 no of rain water harvesting pits shall be proposed.
17. Project is covered under category 8(b) of EIA Notification 2006 as amended.  
Based on the recommendation of the SEAC meeting dated 03/10/2013 the SEIAA in its meeting dated 10/10/2013 has agreed to grant the Environment Clearance to the proposed project subject to the effective implementation of the following general and specific conditions.
  - a. General Conditions:
    1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
    2. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
    3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
    4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
    5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
    6. Impact of drainage pattern on environment should be provided.
    7. Surface hydrology and water regime of the project area within 10 km should be provided.
    8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
    9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
    10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
    11. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.
    12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
    13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
    14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
    15. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
    16. Water sprinklers & other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
    17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.

18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. Prepare and present disaster management plan.
34. The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.
35. A report on the energy conservation measures confirming to energy conservation norms finalized by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
36. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
37. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
38. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
39. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day & night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped & covered with vegetation of indigenous variety.

40. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
41. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
42. High rise buildings should obtain clearance from aviation department or concerned authority.
43. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
44. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
45. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
46. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
47. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
48. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
49. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
50. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
51. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
52. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
53. The location of the STP should be such that it is away from human habitation & does not cause problem of odor. Odorless technology options should be examined & a report submitted.
54. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
55. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
56. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
57. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
58. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
59. E-Waste Management should be done as per MoEF guidelines.
60. Electrical waste should be segregated & disposed suitably as not to impose Environmental Risk.
61. The use of suitably processed plastic waste in the construction of roads should be considered.
62. Displaced persons shall be suitably rehabilitated as per prescribed norms.
63. Dispensary for first aid shall be provided.
64. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
65. Diesel generating set stacks should be monitored for CO and HC.

66. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
67. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
69. An energy audit should be annually carried out during the operational phase and submitted to the authority.
70. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
71. Environmental Corporate Responsibility (ECR) plan along with budgetary provision amounting to 2% of total project cost shall be submitted (within the month) on need base assessment study in the study area. Income generating measures which can help in upliftment of weaker section of society consistent with the traditional skills of the people identified. The program me can include activities such as old age homes, rain water harvesting provisions in nearby areas, development of fodder farm, fruit bearing orchards, vocational training etc. In addition, vocational training for individuals shall be imparted so that poor section of society can take up self employment and jobs. Separate budget for community development activities and income generating programmers shall be specified. Revised ECR plan is to be submitted within 3 month. Failing which, the environmental Clearance shall be deemed to be cancelled.
72. Appropriate safety measures should be made for accidental fire.
73. Smoke meters should be installed as warning measures for accidental fires.
74. Plan for safe disposal of R.O reject is to be submitted.
75. Project falling with in 10 Km. area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco- sensitive zone is not earmarked.
76. The environmental safeguards contained in EIA Report should be implemented in letter & spirit.
77. Provision should be made for supply of kerosene or cooking gas and pressure cooker to the labourers during construction phase.
78. Six monthly monitoring reports should be submitted to DoEn, U.P./UPSEB/ MoEF Regional Office, Lucknow.
79. Officials from DoEn, U.P./UPSEB/ MoEF Regional Office, Lucknow who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection.
80. In the case of any change(s) in the scope of the project, the project would require a fresh EC.
81. The SEIAA, UP reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound manner.
82. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
83. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
84. Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

**b. Specific Conditions:**

**Construction Phase**

- (i) Consent for Establishment shall be obtained from Uttar Pradesh Pollution Control Board under Air and Water Act and a copy shall be submitted to SEIAA,UP before start of any construction work at the site.
- (ii) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
- (iii) A First Aid Room will be provided in the project both during construction and operation of the project.
- (iv) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- (v) All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- (vi) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- (vii) The approach road to OSR shall be ensured.
- (viii) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- (ix) Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.
- (x) Any hazardous waste generated during construction phase, should be disposed off as per applicable rules & norms with necessary approvals of the Uttar Pradesh Pollution Control Board.
- (xi) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.
- (xii) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- (xiii) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- (xiv) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.
- (xv) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100 Km of Thermal Power Stations).
- (xvi) Ready mixed concrete must be used in building construction.
- (xvii) Storm water control and its re-use as per CGWB and BIS standards for various applications.
- (xviii) Water demand during construction should be reduced by use of premixed concrete, curing agents and other best practices referred.
- (xix) Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.
- (xx) Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.

- be utilized.
- x) A Report on the energy conservation measures confirming to energy conservation norms finalise by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the Ministry in three months time.
  - xi) Energy conservation measures like installation of CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.
  - xii) Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.
  - xiii) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.

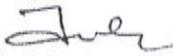
You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be invalid and cancelled. Also, in the event of any dispute on ownership of the proposed site, this permission shall automatically deem to be invalid and cancelled.

The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance.

The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14-09-2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

  
(J. S. Yadav)

Member Secretary, SEIAA

No.          /Parya/SEAC/2069/2013/JDCA(S) as above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Dr. P.L. Ahuja Rai, Advisor, IA Division, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi.
3. Chief Conservator, Ministry of Environment & Forests, Regional Office (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.
5. District Magistrate, Ghaziabad, U.P.
6. Assitt. Director, Directorate of Environment, U.P., Vineet Khand-1, Gomti Nagar, Lucknow.
7. Copy for Web Master/Guard File

  
(Dr. R.K. Sardana)

Director (I/C)/Secretary SEAC,  
Directorate of Environment, U.P.



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टीसी-12 वी, विभूति खण्ड,

गोमती नगर, लखनऊ

संदर्भ संख्या H12762/सी-1/एनओसी-688/2017

दिनांक : 29-11-17

सेवा में,

मैसर्स "उप्पल चड्डा हाईटैक डेवलपर्स प्रा0 लि0"

Mezzanine Floor, M-4,

South Extension Part-II

New Delhi-110049.

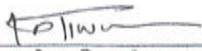
**विषय :** पर्यावरणीय प्रदूषण की दृष्टिकोण से हाईटैक टाउनशिप परियोजना हेतु पूर्व में निर्गत अनापत्ति प्रमाण पत्र की वैधता अवधि बढ़ाये जाने के संबंध में ।

महोदय,

- कृपया उपरोक्त विषयक अपने आवेदन पत्र जो कि बोर्ड मुख्यालय में दिनांक-16.11.2017 को प्राप्त हुआ है, का संदर्भ लें। आपके आवेदन पर विचार किया गया तथा निम्नलिखित शर्तों के समुचित अनुपालन के साथ हाईटैक सिटी परियोजना (गाजियाबाद के अन्तर्गत ग्राम- सादिकपुर काजीपुर, न्यायफल, बयाना, शाहपुर बेम्हेटा, डासना, महरौली, इकलाख, इनायतपुर, आरिफपुर, दुरयाई, पचैडा वारिसबाद, दुजाना, तलबपुर उर्फ हाथीपुर व गिरधरपुर सुनारसी) को पूर्व में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवम् वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के अन्तर्गत बोर्ड के पत्रांक एफ 82293/सी-1/एनओसी0/जी-688/2011/8 दिनांक 10/03/2011 द्वारा निर्गत अनापत्ति प्रमाण पत्र की वैधता तिथि निम्नलिखित शर्तों के साथ पत्र निर्गमन की तिथि से 05 वर्ष हेतु बढ़ायी जाती है :-
1. परियोजना से जनित वेस्ट ऑयल तथा ई-वेस्ट का निस्तारण परिसंकटमय अपशिष्ट नियमावली तथा ई-वेस्ट नियमावली के प्राविधानों के अनुसार किया जाये।
  2. परियोजना विकास के दौरान डस्ट नियंत्रण हेतु वाटर स्पिन्कलर की व्यवस्था की जाये एवं पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय/कार्यालय द्वारा जारी मेमोरण्डम 2010 का पालन किया जाना अनिवार्य है।
  3. निर्माण गतिविधियों में लगे अस्थायी श्रमिकों के भोजन निर्माण हेतु एल0पी0जी0 की व्यवस्था की जाये तथा उनके सीवेज के निस्तारण हेतु सेप्टिक टैंक/सोकपिट की व्यवस्था की जाये।
  4. परियोजना द्वारा सीवेज शुद्धिकरण व्यवस्थाओं हेतु अलग से डी0जी0सेट स्थापित करें तथा उक्त हेतु अलग से विद्युत मीटर स्थापित करें।
  5. सालिड वेस्ट मैनेजमेन्ट एम0एस0डब्लू0 रूल्स-2016 के प्राविधानों के अनुसार करें।
  6. नगरीय टोस अपशिष्ट को एकत्रित करके सेग्रीग्रेट किया जाये जिससे प्राप्त बायोडिग्रेडेबिल वेस्ट को वर्मी कम्पोस्ट अथवा आर्गेनिक वेस्ट कनवर्टर के माध्यम से बायो कम्पोस्ट तैयार किया जाये।
  7. परियोजना द्वारा रेन वाटर हार्वेस्टिंग व्यवस्था स्थापित करें एवं हरित पट्टिका का प्रस्ताव प्रेषित करें।
  8. गा0 राष्ट्रीय हरित अधिकरण द्वारा समय-समय पर दिए गए निर्देशों का अक्षरशः अनुपालन किया जाए।
  9. परियोजना का निर्माण अथॉरिटी द्वारा स्वीकृत नक्शा के अनुसार ही किया जाये।
  10. भू-स्वामित्व सम्बन्धी वाद विवाद होने तथा सरकारी भूमि पाये जाने की स्थिति में परियोजना स्वयं उत्तरदायी होगी तथा यह अनापत्ति प्रमाण पत्र निरस्त कर दी जायेगी।
  11. परियोजना स्थल पर अथॉरिटी के नियमानुसार हरित पट्टिका विकसित की जाये।
  12. भूजल के दोहन हेतु केन्द्रीय भूजल प्राधिकरण से एनओसी0 प्राप्त किया जाये।
  13. परियोजना स्थल पर कन्सर्वेशन एण्ड डिमोलिशन वेस्ट मैनेजमेंट रूल्स, 2016 के प्राविधानों के अनुसार परियोजना के निर्माण स्थल पर अनिवार्य रूप से (6'x4') डिस्प्ले बोर्ड प्रदर्शित किया जाए।

14. परियोजना द्वारा पर्यावरण (संरक्षण) अधिनियम 1986, जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 एवं अन्य सुसंगत नियमों के आवश्यक प्राविधानों का अनुपालन सुनिश्चित किया जाये।
15. Unit will put tarpaulin scaffolding around the area of construction and the building for effective and efficient control of dust emission generated during construction of the project.
16. Storage of any construction material particularly sand will not be done on any part of street and roads in the projects area. The construction material of any kind stored on site will be fully covered in all respect so that it does not disperse in the air in any form.
17. All the construction material & debris will be carried in trucks or vehicles which are fully covered and protected so as to ensure that the construction debris or construction material does not get dispersed into the air or atmosphere in any form whatsoever.
18. The dust emission from the construction sites will be completely controlled and all precautions will be taken in that behalf.
19. The vehicles carrying construction debris or construction material of any kind will be cleaned before it is permitted to ply on the road after unloading of such material.
20. Every worker working on the construction site and involved in loading, unloading and carriage of construction debris or construction material shall be provided with mask to prevent inhalation of dust particle.
21. All medical help, investigation and treatment will be provided to the workers involved in the construction of building and carrying of construction of building and carrying of construction debris or construction material related to dust emission.
22. The transportation of construction material and debris waste to construction site, dumping site or any other place will be carried out in accordance with rules.
23. fixing of sprinklers and creation of green air barriers will be done to control fugitive dust emission and improve environment.
24. Compulsory use of wet jet in grinding and stone cutting will be practiced.
25. Wind breaking wall will be constructed around the construction site.
26. Green belt will be developed around the buildings as per rules.
27. All approach roads & in campus roads should be sprinkled with water to suppress the dust emission

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवम् सामान्य शर्तों का प्रभावी एवम् संतोषजनक अनुपालन न करने पर बैंक गारण्टी सं० 235GM 01173110002 दिनांक 07/11/2017 रू० 10 लाख बोर्ड के पक्ष में अवमुक्त करा ली जायेगी एवं अधिनियमों के तहत कार्यवाही की जा सकती है तथा बोर्ड द्वारा निर्गत अनापत्ति प्रमाण पत्र निरस्त किया जा सकता है। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाये अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के संबंध में उद्योग द्वारा इस कार्यालय में दिनांक 31.12.2017 तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए।

  
( आशीष तिवारी )  
सदस्य सचिव

पृष्ठांकन सं०

/रन०३००सी०

तद्दिनांक :

प्रतिलिपि : क्षेत्रीय अधिकारी, उ०प्र०प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी, वृत्त-1



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी-ब्लॉक, विभूति खण्ड,  
गोमती नगर, लखनऊ

वेबसाइट: [www.uppcb.gov.in](http://www.uppcb.gov.in)

(C)

संदर्भ संख्या: F-22273  
/सी-१/एन०ओ०सी०/बी-६८८/२०११

दिनांक: 10-3-11

सेवा में,

मे० मैसर्स जयल एंड्स एस्टेट डेवलपर्स प्रा० लि०,  
३३ कम्प्यूटै सेंटर, न्यू फ्रेन्ड्स कालोनी,  
नई दिल्ली- ११००२५

विषय: पर्यावरणीय प्रदूषण की दृष्टि से / नई इकाई की स्थापना हेतु / कार्यरत इकाई की उत्पादन क्षमता में  
विस्तार / संयंत्रों के नवीनीकरण हेतु अनापत्ति प्रमाण पत्र निर्गमन

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक १५/३/११ का संदर्भ लें। आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (सालानक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती है।

१. अनापत्ति प्रमाण-पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

(क) स्थल: ग्राम सईदिकपुर, कजौपुर, न्यूबफल, अरिफपुर, डामना, मड़ौली, शहपुर,  
बेन्कट, बबना, सईदिकनगर, एकलक इनामजतपुर, जनपद गजियाबाद। एन  
ग्राम दुराब, खेय, वारिसवाद देजा, तलवपुर, गिरघरपुर जनपद गौतमबुद्धनगर

(ख) उत्पादन: ग्राम सईदिकपुर, कजौपुर, न्यूबफल, अरिफपुर, डामना, मड़ौली,  
शहपुर, बेन्कट, बबना, सईदिकनगर, एकलक, इनामजतपुर, जनपद गजियाबाद -  
के ४४९४.३१ एकड़ क्षेत्रफल के अन्वयाधीन मल्टी स्टोरी फ्लैट,  
कमर्शियल लॉप अर्बिदा।

(ग) मुख्य कच्चे माल

(घ) औद्योगिक उत्प्रेवाह की मात्रा

(ङ) प्रयुक्त ईंधन

७७७ टन/वी०ए० बमब के डी०जी०सेट हेतु

इन्ड्रल उन्नत तन्त्रनुसार

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा।

2. उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पट्टिका, उत्प्रेवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें।
3. उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अ. यमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।
4. उद्योग में परीक्षण उत्पादन के पूर्व हमारे क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनियोजित किया जाए।

घरेलू उत्प्रवाह, जिसकी मात्रा ..... से अधिक नहीं होगी। सेंटिक टैंक एवं सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाए।

6. प्रदूषण नियन्त्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिये दिये गए आदेश की प्रति इस कार्यालय में दिनांक ..... तक अवश्य प्रस्तुत की जाए।

७- मैसर्स उपल चकड़ा हार्ड टेक डेवलपर्स प्रा० लि०, ग्राम दुराय, खेरा, चारिसवाद चौक, तलवपुर गिरधरपुर, जनपद गौतमबुद्धनगर एवं

- ग्राम सादिकपुर, काजीपुर, न्यायफल, आरिफपुर, डासना महारौली शाहपुर बेम्हटा, बयाना, सादिकनगर, एकला, इनायतपुर जनपद गाजियाबाद द्वारा क्षेत्रफल ४४६४.३९ एकड़ पर आवासीय परियोजना का निर्माण करें। संस्था द्वारा परियोजना में जनित घरेलू उत्प्रवाह ७३ एमएलडी के शोधन हेतु पूर्ण क्षमता के एसटीपी की स्थापना की जाये तथा शुद्धिकृत उत्प्रवाह का अधिकतम पुनः प्रयोग परियोजना में किया जाये। S.T.P. at Location मासिक ५ रिक्त इकाई नं० १।
- ६- शेष शुद्धिकृत उत्प्रवाह का निस्तारण डासना ड्रेन के माध्यम से इस प्रकार से किया जाये एवं सुनिश्चित किया जाये कि डासना ड्रेन का प्राकृतिक स्वरूप किसी भी परिस्थिति में अवरुद्ध न होने पाये एवं जल भराव की समस्या उत्पन्न न हो।
- १०- संस्था द्वारा सालिड वेस्ट मैनेजमेन्ट प्रबन्धन बायोक्म्पास्टिंग एवं रिसाइकलिंग द्वारा प्रस्तावों के अनुरूप किया जाये।
- ११- समस्त प्रस्तावित डी०जी०सेट पर ध्वनि रोधक व्यवस्थाओं के साथ-साथ बोर्ड मानकों के अनुसार पर्याप्त ऊँचाई की चिमनी भी स्थापित की जाये।
- १२- संस्था प्रस्तावनुसार रेन वाटर हार्वेस्टिंग व्यवस्था स्थापित करें।
- १३- संस्था नियमानुसार कम से कम ३३ प्रतिशत कुल प्रस्तावित क्षेत्रफल का हरित पट्टिका के रूप में विकसित करें।
- १४- संस्था को यह अनापत्ति प्रमाण पत्र जल अधिनियम, १९७४ एवं वायु अधिनियम, १९८९ के प्राविधानों के अन्तर्गत निर्गत किया जा रहा है।
- १५- संस्था द्वारा पर्यावरण एवं वन मंत्रालय, भारत सरकार/स्टेट इन्वायरमेन्ट इम्पेक्ट असेसमेंट अथॉरिटी से पर्यावरणीय क्लीरेन्स प्राप्त किया जाये।
- १६- संस्था जमा बैंक गारण्टी का अक्षरशः अनुपालन करना सुनिश्चित करें, अनुपालन न करने की दशा में संस्था द्वारा प्रेषित बैंक गारण्टी बोर्ड के पक्ष में अवमुक्त की जा सकती है, जिसकी पूर्ण जिम्मेदारी स्वयं संस्था के जिम्मेदार पदाधिकारियों की होगी।

१७. बोर्ड मुख्यालय के आंक ५३४९/सी-१/एन०ओ०सी०/जी-४८८/०९ दिनांक १०/८/०९ जारी अनापत्ति प्रमाण पत्र को रिवोक किया जाता है।

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कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण-पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक ११/१२/२०१२ तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय

  
सदस्य सचिव

पृष्ठांक सं.

/ एन. ओ. सी.

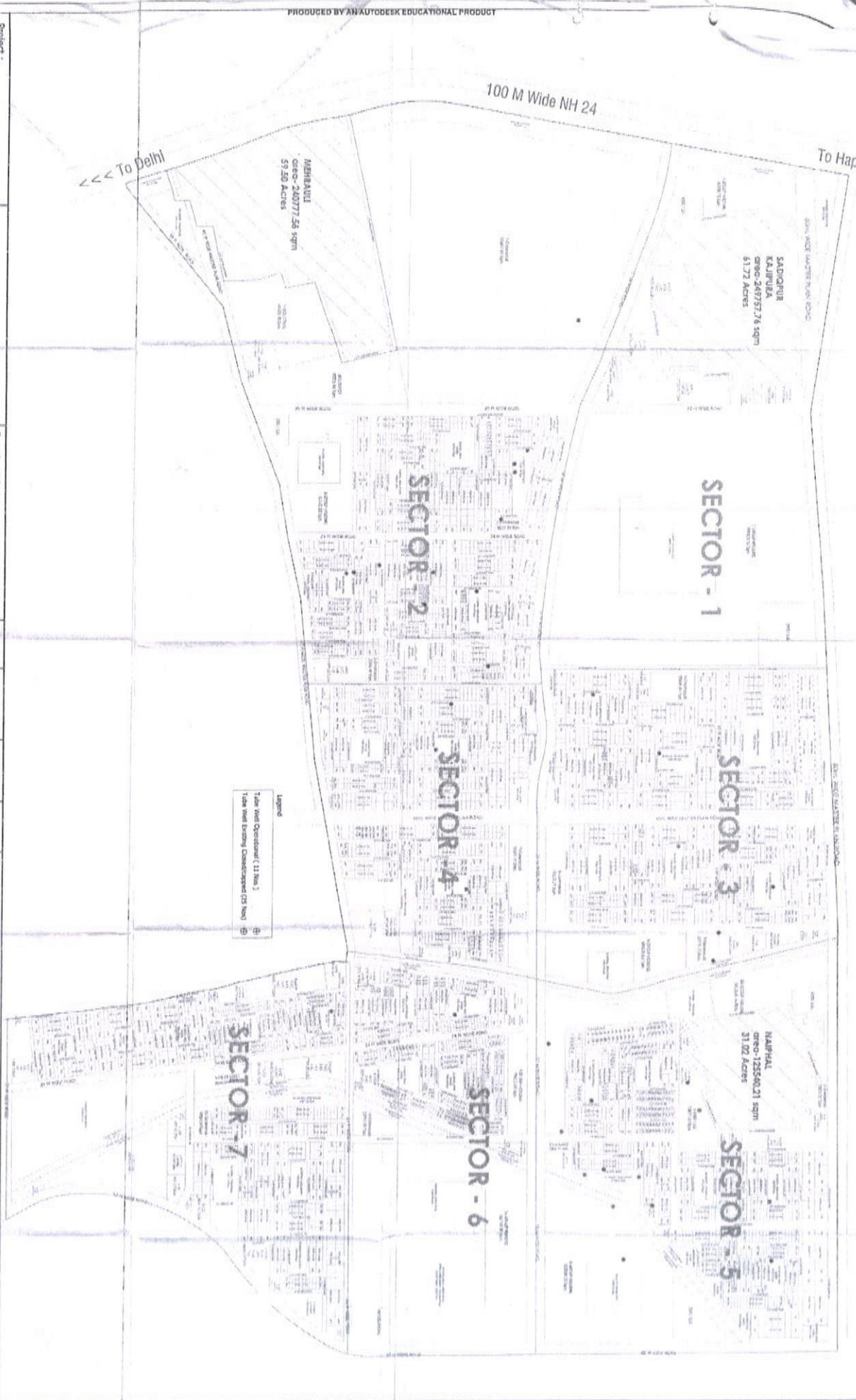
तद दिनांक

प्रतिलिपि :

1. महाप्रबन्धक, जिला उद्योग केन्द्र : ~~गङ्गिबन्धु~~
2. उपकर अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड : ~~गङ्गिबन्धु~~
4. ....

मुख्य पर्यावरण अधिकारी

(सर्किल- १ )



Project :

**WAVE**  
**City**

Developer Company:

Uppal Chandra Hi-Tech Developers Pvt. Ltd.  
Plot No. 757, Village Dasara, Kadapuru More,  
NH-24 Ghazalabad

Drawing title:-

Tube Well Location  
Operational and Existing  
(Closed/capped)

SCALE

REVISION

DATE

Note:-





Annexure 10



भारत सरकार  
केन्द्रीय भूमि जल प्राधिकरण  
जल संसाधन, नदी विकास  
और गंगा संरक्षण मन्त्रालय  
Government of India  
Central Ground Water Authority  
Ministry of Water Resources,  
River Development & Ganga Rejuvenation

**NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION**

Project Name	M/s Uppal Chadha Hi Tech Developers Pvt. Ltd. ( Wave Hi-Tech Township)		
Project Address:	NH-24		
Village:	Dasna Dehat	Block:	Rajapur
District	Ghaziabad	State:	Uttar Pradesh
Pin Code:			
Communication Address:	C - 1, Sector - 3, Noida, District - Gautam Buddha Nagar, Uttar Pradesh - 201301		
Address of CGWB Regional Office :	Regional Director, Central Ground Water Board, Northern Region, Bhujal Bhawan, Sector - B, Sitapur Road Yojana, Ram Ram Chauraha, Lucknow, Uttar Pradesh - 226021		

1. NOC No.:	CGWA/NOC/INF/ORIG/2019/5285									
2. Application No.:	21-4/4196/UP/INF/2017	3. Category:	Infrastructure							
4. Project Status:	New Project	5. NOC Type:	New							
6. Valid from:	08/05/2019	7. Valid up to:	07/05/2021							
8. Ground Water Abstraction Permitted:										
	Fresh Water		Saline Water		Dewatering		Total			
	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year		
	38772	14151780					38772	14151780		
9. Details of ground water abstraction /Dewatering structures										
	Total Existing No.:31					Total Proposed No.:14				
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
Abstraction Structure*	0	0	0	31	0	0	0	0	14	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit										
10. Quantum of ground water recharge(m <sup>3</sup> /year):						2401778				
11. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers		Monitoring Mechanism							
			Manual		DWLR**		DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	2		0		1		1			

(Compliance Conditions given overleaf)

**THIS NOC IS VALID ONLY FOR DRINKING DOMESTIC USES AND/OR GREEN BELT.**

Digitally signed by  
NANDAKUMARAN P  
Date: 2019.05.17 14:44:35 +05'30'

Member (CGWA)

18/11, Jamnagar House, Mansingh Road, New Delhi-110011  
Phone: (011) 23383561 Fax: 23382051, 23386743  
Website: cgwa-noc.gov.in

स्वच्छ सुरक्षित जल - खुशहाल कल  
CONSERVE WATER - SAVE LIFE

**Validity of this NOC shall be subject to compliance of the following mandatory conditions:**

- 1) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 2) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 3) All new as well as existing ground water abstraction/ de-watering structures shall be fitted with digital water flow meters by the firm at its own cost immediately on completion of their construction or grant of NOC as the case may be. In case of renewal of NOCs, all existing ground water abstraction structures shall continue to be fitted with digital water flow meters. Intimation of installation of flow meters shall be sent by the proponent to the Regional Director of CGWB within 6 months of grant of NOC. Daily ground water abstraction data shall be monitored / continue to be monitored (in case of renewal) by the firm and recorded in a log book. Details of month-wise ground water abstraction shall be submitted to the Regional Director, CGWB, once every year.
- 4) In case the ground water abstraction is more than 10 m<sup>3</sup>/d, monthly water level monitoring data shall be maintained and submitted annually to the Regional Office of CGWB. Wherever groundwater withdrawal is more than 500 m<sup>3</sup>/d, the firm shall install telemetry system in one of the piezometers and share USER ID and password of the telemetry system with the Regional Director, CGWB.
- 5) In case ground water abstraction is more than 10 m<sup>3</sup>/d, ground water quality shall be monitored once in a year (during pre- monsoon period) and the report submitted to the Regional Office, CGWB. Wherever the extraction is less than 10 m<sup>3</sup>/day, ground water quality report shall be submitted by the proponent at the time of submission of self-compliance report.
- 6) Ground water augmentation measures, as stipulated in the NOC, shall be implemented (in new cases) / continue to be maintained (in case of renewal) in consultation with the concerned Regional Director, CGWB.
- 7) Proof of recharge/water harvesting structures constructed (photographs of structures) shall be submitted to the concerned Regional Director, CGWB within 6 months from the date of issue of NOC. The firm shall also undertake periodic maintenance of recharge structures at its own cost.
- 8) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 9) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 10) The firm shall optimize water use through recycling/ reuse of waste water after proper treatment.
- 11) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 12) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 13) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 14) The firm shall report compliance of the NOC conditions online in the website ([www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)) within one year from the date of issue of this NOC.
- 15) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.
- 16) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 17) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 18) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 19) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.

**(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)**

**Details of ground water abstractions from new tubewells fitted with digital flow meters  
maintaining logbook by M/s. Uppal Chadda Hi-tech Developer Pvt Ltd. Ghaziabad**

Well No	Date		Consumption Difference of Flowmeter (m3)	No. of Days	Average/Day (m3)
	From	To			
G-55	16.03.2020	04.03.2021	43441.3	354	122.7155367
G-3	21.02.2020	04.03.2021	77006.2	378	203.7201058
G-45	24.01.2020	04.03.2021	67469.2	406	166.1802956
G-29	17.02.2020	04.03.2021	34264.2	382	89.69685864
WEF	24.01.2020	04.03.2021	24449.55	406	60.2205665
G-10	22.05.2020	07.02.2021	99732.79	262	380.6595038
Dream Home	01.06.2020	04.03.2021	18323.33	277	66.14920578
<b>Total</b>					<b>1089.342073</b>

**Photographs taken by the present Joint Committee on 05-03-2021 during the visit to project site- Wave city**

**(a) Tube well no.1, Park 3, Sector-2, Pine wood enclave, Wave City –**

01 tube well of capacity 7.5 hp was found operational at location (28.6606524, 77.4911065). Digital flow meter is installed and logbook has been maintained since Feb. 2020. Photograph of tube well & water meter is as below-



**(b) Tube well no.7, Park 10, Sector-2 wave city–**

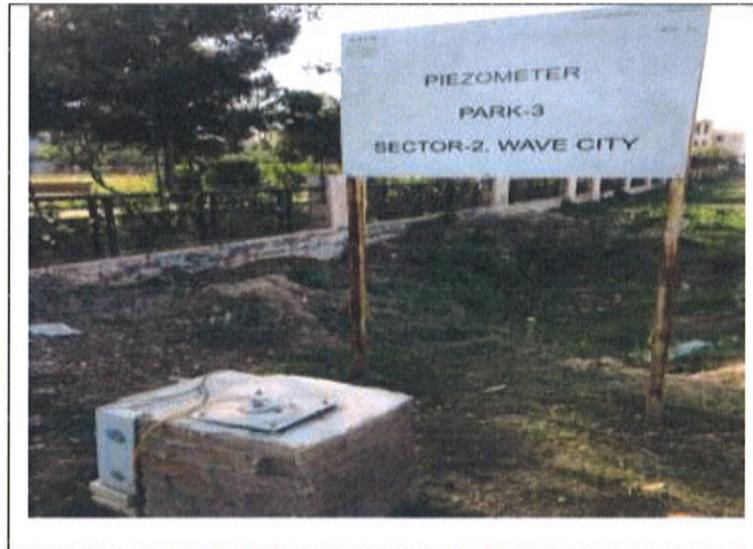
01 tube well of capacity 10 hp was found operational at location (28.6546774, 77.4898469). Digital flow meter is installed and logbook has been maintained since May 2020. Photograph of tube well & water meter is as below-



**(c) Piezometer, Park 3, Sector-2, wave city–**

01 piezometer with telemetry system was found operational at location (28.6602508, 77.4914428).

Photograph is as below-



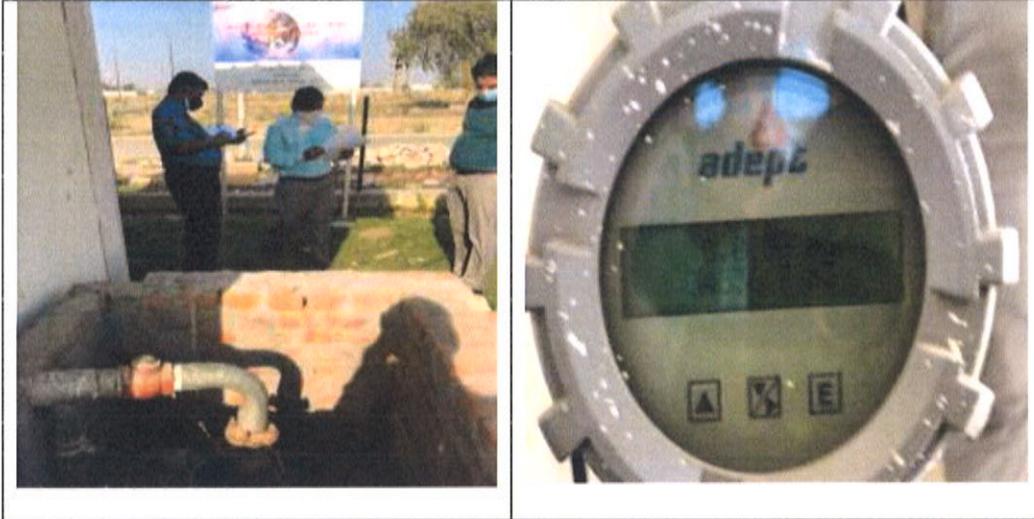
**(d) Temporarily closed tube well, Sector-3, King wood enclave, wave city–**

As per information provided by project representative to committee, this tube well is closed by capping on well and presently not energized at location (28.6571317, 77.4979240). Photograph is as below-



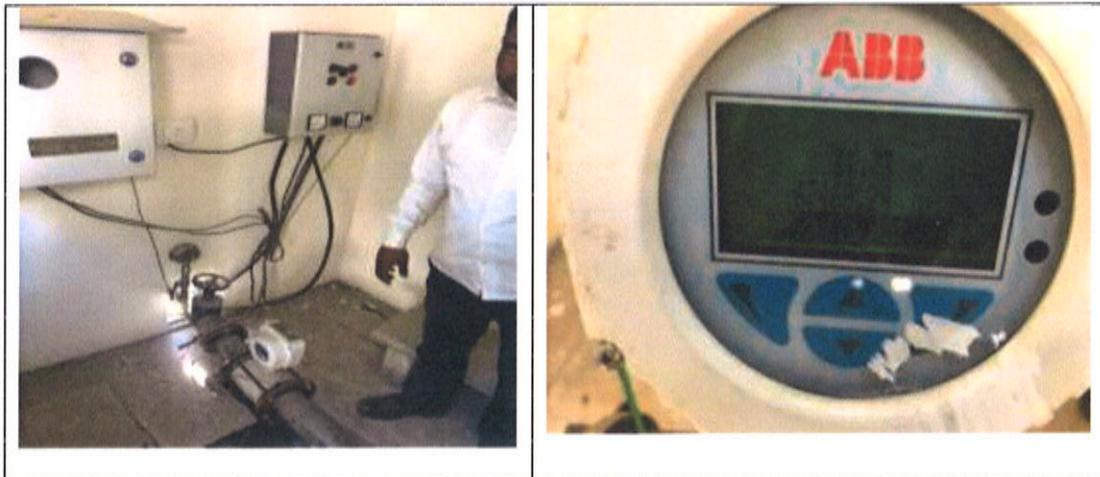
**(e) Tube well no.2, Park 29, Sector-3 wave city–**

01 tube well of capacity 10 hp was found operational at location (28.6557533, 77.5032901). Digital flow meter is installed and logbook has been maintained since May 2020. Photograph of tube well & water meter is as below-



**(f) Tube well no.3, Park 45, Sector-5 wave city–**

01 tube well of capacity 10 hp was found operational at location (28.6485850, 77.5098552). Digital flow meter is installed and logbook has been maintained since Jan. 2020. Photograph of tube well & water meter is as below-



**CENTRAL GROUND WATER AUTHORITY**  
 [Constituted under section 3(3) of Environment (Protection) Act, 1986]  
 Gallery No. 18/11, Jamnagar House, Mansingh Road, New Delhi-110011  
 • Phone:23072580;Fax:23382051;e mail: [cgwa@nic.in](mailto:cgwa@nic.in)

File No. 22-460/CGWA/OA-549/2019 - 274

Date- 04.08.2020

**ORDER**

Whereas M/s Uppal Chadha Hi Tech Developers Pvt. Ltd., have taken up Group Housing projects in three phases in the total project area of 4494.31 acres falling in Ghaziabad and in Gautam Budh Nagar Districts in the name of Wave City at Ghaziabad and in the name of High Tech City at NOIDA.

Whereas the Hon'ble NGT under its order dated 16.01.2020 and 14.07.2020 in OA No. 549/2019 observed that M/s Uppal Chadha Hi Tech Developers Pvt. Ltd., was not in compliance of directions of Hon'ble NGT, New Delhi and in violation of conditions of NOC of CGWA, as per the joint inspection report dated 19.09.2019.

Whereas the District Administration, on recommendation of UPPCB's Regional Office, Ghaziabad has imposed environmental compensation of Rs. 5, 00,000/- against M/s Uppal Chadha Hi Tech Developers Pvt. Ltd for environment pollution and environmental compensation of Rs. 1,00,000/- against the RMC plant for uncontrolled dust emissions generated from construction sites;

Now therefore, in pursuance of directions of Hon'ble National Green Tribunal under its order dated 14.07.2020 in OA No. 549/2019 and in exercise of the powers conferred by section 15 of the Environment (Protection) Act, 1986 (29 of 1986), read with paragraph 2(ii) of the notification of the Government of India in the Ministry of Environment and Forests number S.O. 38(E) dated 14<sup>th</sup> January, 1997, the Central Ground Water Authority hereby impose a penalty/Fine of Rs. 1,00,000/- (Rupees One Lakh Only) on the basis of inspection report dated 19.09.2019 for violation of conditions of NOC related to installation of electric flow meters, Roof Top Rain Water Harvesting, Piezometers etc., and for not maintaining water consumption record during construction phase of the project. The project proponent is liable to pay the penalty with immediate effect by way of demand draft payable to DDO, CGWB, Faridabad. This penalty is without prejudice to the final outcome of the case pending before the Hon'ble NGT, New Delhi.



MEMBER SECRETARY

To

M/s Uppal Chadha Hi Tech Developers Pvt. Ltd., Ghaziabad.

Copy to :

1. Head of Office, Central Ground Water Board, Lucknow.
2. District Magistrate, Ghaziabad/Gautam Budh Nagar.
3. Member Secretary, UPPCB, Lucknow.
4. Director, Ground Water Department, Govt. of Uttar Pradesh, Lucknow.

  
MEMBER SECRETARY

September 3, 2020

Sh. P.K. Tripathi.  
Head of Office  
Central Ground Water Board  
Northern Region  
Bhujal Bhavan, Sector-B, Sitapur Road Yojana,  
Ram Ram Bank Chowraha,  
Lucknow - 226021

Sub: **Submission of DD towards penalty of Rs. 1,00,000/-**  
Ref: **CGWA Order File No. 22-460/CGWA/OA-549/2019-274 dtd. 04.08.2020**

Uppal Chadha Hi-Tech  
Developers Pvt. Ltd  
CIN No U45201DL2004PTC128784

Sales Pavilion  
Sardar Kulwant Singh Chadha Marg,  
NH 24, Wave City - 201015 (U.P.)  
India

T +91 - 120 - 4188950/52  
E customercare@wavecity.in  
www.wavecity.in

Corporate Office  
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India

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F +91 - 120 - 4180541

Registered Office  
Mezzanine Floor, M-4,  
South Extension Part-II,  
New Delhi-110049  
India

T +91 - 11 - 26254474

Dear Sir,

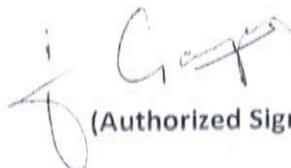
This has reference to Order File No. 22-460/CGWA/OA-549/2019-274 dtd. 04.08.2020 regarding penalty/fine of Rs. 1,00,000/- on the basis of inspection report dtd. 19.09.2019 for violation of conditions of NOC related to installation of electric flow meters, Roof Top Rain Water Harvesting, Piezometers etc. and for not maintaining water consumption record during construction phase of the project.

In this regard, please find enclosed herewith a DD No. 235002 dtd. 31.08.2020 for Rs. 1,00,000/- drawn on Yes Bank Ltd. in favour of DDO, CGWB towards the above said penalty.

Please acknowledge receipt of the DD.

Thanking you,

Yours Faithfully,  
For **Uppal Chadha Hi-Tech Developers Pvt. Ltd.**

  
(Authorized Signatory)

Encl: Above said DD



**YES BANK LTD.**  
 YES BANK Tower, IFC - 2, 15th Floor,  
 Senapati Bapat Marg, Elphinstone (W),  
 Mumbai 400 013, India

**DEMAND DRAFT**

VALID FOR THREE MONTHS FROM DATE OF ISSUE.

3	1	0	8	2	0	2	0
D	D	M	M	Y	Y	Y	Y

023513033172

A/C. PAYEE / Non-Negotiable

On Demand Pay

DDO,CGWB

or Order  
 को या उनके आदेश पर

Rupees

ONE LAKH ONLY.\*\*

रुपये

अदा करें

₹	**1,00,000.00*
---	----------------

Purchaser Name: UPPAL CHADHA HI-TECH DEVELOPERS PVT LTD For YES BANK LTD.



*[Handwritten Signature]*  
 3833781  
 19/2/2016  
 AUTHORIZED SIGNATORY (IES)

YES BANK LTD  
 LUCKNOW, UTTAR PRADESH NEHRU PLACE, NEW DELHI  
 DRAWEE BANK AND BRANCH ISSUING BANK AND BRANCH

⑈ 23 500 2⑈ 00053 2000⑈

16

BANK DRAFT FORMS PVT. LTD. CTS-2810

**Wave City Tube Wells Details**

S. No.	Project Name	Total Flats	Possession Given till date	Presently Occupied Flats	No of Tube Wells Planned	No of Tube Wells Presently installed	Daily water Consumption M <sup>3</sup> /day	Date of Installation of Tube Well
1	Wave Executive Floor (Sec-5)	1060	60	35	5	1	56.99	Feb-20
2	Rosewood Enclave (Sec-7)	2788	0	0	10	1	0	Jan-21
3	Palmwood Enclave (Sec-6)	1352	7	0	0	1	0	Jan-21
4	Greenwood Enclave (Sec-5)	2522	369	319	8	1	166.18	Feb-20
						1	0	Jan-21
5	Springwood Enclave (Sec-4)	2846	87	50	10	1	119.02	Jun-20
						1	0	Jan-21
6	Kingwood Enclave (Sec-3)	3690	79	71	8	1	93.87	Jun-20
7	Pinewood Enclave (Sec-2)	3593	399	312	7	2	553.09	Feb-20
8	Dream Homes (Sec-5)	2429	156	125	4	1	66.93	Jun-20

Uppal Chadha Hi-Tech  
Developers Pvt Ltd

CIN No U45201DL2004PTC128784

Sales Pavilion  
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